

for Jammu and Kashmir on 25.4.2008. The Package, *inter-alia*, provides for concessions to the children and grand children of West Pakistan refugees settled in Jammu and Kashmir in the matter of admissions in the technical education institutions approved by the AICTE, bank loan facilities without collateral guarantees and provision of vocational training under Skill Development Initiatives. The West Pakistan refugees are citizens of India and are allowed to exercise their right to franchise in the Parliamentary elections. In so far as the issue of granting them State Subject status is concerned, the State Government has not been able to meet their demand as it has legal implications.

Violence during Panchayat elections in Kerala

1635. SHRI K.N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has received any information regarding pre-planned violence and illegal activities related to the Panchayat elections 2010 in Kerala;

(b) what administrative action were taken by the Central Government to help the State of Kerala for the peaceful conduct of Panchayat elections; and

(c) how many persons were deployed to Kerala from Central Forces for Panchayat elections?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):

(a) and (b) No such input is available with this Ministry on pre-planned violence and illegal activities in the ensuing Panchayat elections in Kerala in 2010.

(c) As a matter of policy of the Government, Central Para Military Forces (CPMFs) are generally not deployed/provided for local body elections in the States, except in certain very exceptional circumstances. No CPMFs personnel deployed in Kerala for Panchayat Elections.

Plan to solve problems of rising terrorism and separatism

†1636. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any plan is being prepared to solve the problems of rising terrorism and separatism throughout the country;

(b) if so, the nature of the plan and the time by when action is to commence on the plan; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):

(a) to (c) Government is committed to combat terrorism, extremism

†Original notice of the question was received in Hindi.

and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence.

The Government continues to be alert to these threats and recalibrates its measures to combat terrorism by way of reviewing threat perception and a number of important decisions and measures have been taken. Similarly, to deal with separatism, the Government of India in tandem with the State Governments has adopted a multi-pronged approach to contain such terrorism in the North East and to contain cross-border infiltration in Jammu and Kashmir.

Cumulatively, these measures include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai, tighter immigration control etc. The Unlawful Activities (Prevention) Act, 1967 (UAPA) has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Act specified in the Scheduled, which, *inter-alia*, includes offences under UAPA. The Multi-Agency Centre has been strengthened and reorganized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security intelligence inputs are also shared with the concerned States through the established mechanism, which ensure close coordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorism attacks have been averted.

In addition, the Central Government is supplementary the efforts of State through various measures such as deployment of additional Central Security Forces for carrying out intensive counter insurgency operations and providing security for vulnerable installations and projects, based on threat assessments, sharing of intelligence, financial assistance for strengthening of the local Police Forces and intelligence agencies under the Police Modernization scheme, assistance for strengthening various aspects of security apparatus and other aspects of anti-military operations by way of reimbursement of Security Related Expenditure, raising of additional Forces in the form of India Reserve Battalions, etc. The Central Government is maintaining close and continuous with the State Government in the region.

Violation of Labour Laws in CWG

1637. SHRI M.P. ACHUTHAN:

SHRI R.C. SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware of the rampant violation of Labour Laws and nonpayment of minimum wages to the 70,500 odd construction workers involved in the Commonwealth Games projects; and

(b) if so, the details thereof and action taken by Government in this regard?